

ITEM NO.38

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8668/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in A482 No. 27466/2022 passed by the High Court Of Judicature At Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125079/2023-CONDONATION OF DELAY IN FILING and IA No.125081/2023-EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Anurag Ojha , AOR
 Mr. Kamlesh K Mishra, Adv.
 Mr. Vibhooti B Mishra, Adv.
 Ms. Renu, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
 Mr. Rajat Singh, AOR
 Mr. Shanthanu Singh, Adv.
 Mr. Akshay Kumar, Adv.
 Mr. Sarthak Chandra, Adv.
 Ms. Ananya Sahu, Adv.
 Mr. Deepesh Singh, Adv.
 Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

The learned counsel appearing for the petitioner states that the application for bringing on record the legal representatives of the respondent No. 2 will be filed during the course of the day.

List on 02.02.2024 alongwith the application.

The interim relief already granted by this Court vide order dated 14.07.2023 to continue.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)